

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 9/RP/2024**

Subject : Petition for review and modification of the order dated 31.12.2023 in Petition No. 237/MP/2021 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulations 52 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with order dated 10.1.2024 of Hon'ble Delhi High Court in Writ Petition (C) No. 194/2024 and C.M. Application No. 889/2024.

Date of Hearing : **28.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Review Petitioner : Khargone Transmission Limited (KTL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Parties Present : Shri Ravi Sharma, Advocate, MPPMCL  
Ms. Nishtha Goel, Advocate, MSEDCL  
Shri Venkatesh, Advocate, NTPC  
Shri Nihal Bhardwaj, Advocate, NTPC  
Shri Harsh Vardhan, Advocate, NTPC  
Shri Anand K. Ganesan, Advocate, GUVNL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Shri Utkarsh Singh, Advocate, GUVNL  
Ms. Sneha Singh, Advocate, GUVNL  
Shri Parth Bhalla, Advocate, GUVNL  
Shri Arjun Agarwal, Advocate

**Record of Proceedings**

The matter was heard through video conferencing.

2. At the outset, the learned proxy counsel on behalf of the Review Petitioner sought an adjournment in the matter due to the non-availability of the arguing counsel. The learned counsel for MPPMCL objected to the Review Petitioner's request for adjournment.

3. Considering the request of the learned proxy counsel of the Review Petitioner, the matter was adjourned. However, the Commission directed the Review Petitioner to clarify on an affidavit with a copy to the Respondents within a week whether the



Review Petitioner has placed any new or additional evidence/document(s) on record in the instant Review Petition.

4. The matter will be listed for the hearing on **27.12.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

